## National Company Law Tribunal Allahabad Bench Allahabad

CP No. 76/2002

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2016.

NAME OF THE COMPANY: Shri Arvind Mohan Johri

Vs.

M/s Mohan Carlton Hotel Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act, 1956.

SI. No. Name Designation Representation Signature

1. GA Asvind Mohan FCA tetitioners Answer

No 1 in person

2.

Order dated 07.09.2016

CP No.76/2002 Shri Arvind Mohan Johri Vs. M/s Mohan Carlton Hotel Pvt. Ltd.

The additional affidavit of the petitioner was filed with the proof of posting. It is posted on 06.09.2016 and therefore reasonable opportunity should be provided to the respondents to file their rejoinder to the additional affidavit. The petitioner is therefore directed to issue notice to the respondents that the matter is posted for hearing on 30.09.2016 and that the respondents shall file their rejoinder on or before 22.09.2016. The notice shall be posted by Speed Post invariably on or before 09.09.2016.

List the matter on 30.09.2016.

SH.VSR AVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judicial Member)